

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MRS. RACHNA GUPTA

Petition(s) for Special Leave to Appeal (C) No(s). 2113/2011

SMT JAI SHREE DEVI (D) AND ORS.

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

(with interim relief and office report)

Date : 11/02/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr Hemant Singh, Adv.
Ms. Sharmila Upadhyay, Adv.

For Respondent(s)

Mr Ram Kishore Singh Yadav, Adv.
Mr. Ardhendumauli Kumar Prasad, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Application to bring on record the legal representatives of deceased petitioner Nos. 3 and 4 and of deceased petitioner No.1 have been filed. Also application praying for deletion of petitioner No.2 has been filed. Registry to process both applications as per rules.

A mention of deletion of respondent no.2 in the previous order is perused to be an inadvertent error. Application be considered as for deletion of petitioner No.2.

List again on 26.3.2015.

(RACHNA GUPTA)
Registrar